

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3163
ANSWERED ON:27.07.2009
CHANGES IN CHILD LABOUR LAWS
Owaisi Shri Asaduddin

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the various State Governments have sought changes in law dealing with child labourers;
- (b) if so, the details thereof indicating the changes sought by the States; and
- (c) the response of the Union Government thereto?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (c): The Child Labour (Prohibition & Regulation) Act, 1986 had come into effect way back in 1986. Suggestions for amendments/changes in the Act are received from time to time from various quarters including State Governments. A Working Group set up by the Government, has submitted its report on the various suggestions.